

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 1ST APRIL, 2016

No. 106 A: The Judicial officer named in Column no. 02 are transferred/ posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officer concerned is also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2002 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officer concerned is also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.
01	02	03	04
1.	Sri Koushik Mishra, SDJM, Latehar [under order of transfer to Gumla]	(a) Civil Judge (Junior Division) (b) Gumla (c) Gumla	(a) Rs. 1,00,000/- within the local limits of Gumla Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Gumla Munsif

By order of the Court,

Sd/- Anil Kumar Choudhary

Registrar General

Dated Ranchi the 1st April, 2016

Memo No. _____/Apptt

Copy forwarded to the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.

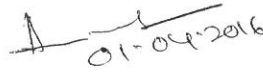
Sd/- Anil Kumar Choudhary
Registrar General

Memo No. 2600 /Apptt.

Dated Ranchi the 1st April, 2016

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ I/c the Registrar (Administration) I/c the Registrar (Establishment) / the Registrar (Vigilance)/ the I/c P.P.S. to the Hon'ble the Chief Justice / the CPC I & I/c NIC Cellof High Court of Jharkhand, Ranchi / the Principal District & Sessions Judges of Latehar & Gumla for information and (communication to the Officer concerned)

() – For concerned PDJs.


01-04-2016
Registrar General